CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH NEW DELHI



O.A. NO. 136/93

DECIDED ON: 24.08.1993

SI Hulas Giri

Petitioner

Vs.

Dy. Commissioner of Police & Another

Respondents

CORAM :

THE HON'BLE MR. B. N. DHOUNDIYAL, MEMBER (A)
THE HON'BLE MR. B. S. HEGDE, MEMBER (J)

Petitioner Present in person
Shri Surendra Adlakha, Counsel for Respondents

JUDGMENT (ORAL)

Hon'ble Shri B. N. Dhoundiyal, Member (A) :-

In this application the applicant has challenged the departmental proceedings initiated against him and on 20.1.1993 a direction was given to the respondents not to proceed with the departmental inquiry initiated against the petitioner. In MP 2255/93, the petitioner has requested for permission to withdraw the original application with liberty to re-agitate the matter, if he is aggrieved by the final order passed in the departmental inquiry.

2. The O.A. is, therefore, treated as withdrawn and the applicant will be free to take recourse to all available legal remedies after the final orders have been passed in the departmental proceedings. Interim order dated 20.1.1993 stands vacated.

(B. S. Hegde)
Member (J)

(B. N. Dhoundiyal) 24/19(9) Member (A)